

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:4430  
ANSWERED ON:07.09.2012  
PROPOSALS FOR MINING LEASES  
Gaddigoudar Shri P.C.

**Will the Minister of MINES be pleased to state:**

- (a) whether Federation of Indian Mineral Industries (FIMI) has submitted some proposals to Central Empowered Committee (CEC) seeking permission for mining leases on the ground that rehabilitation programmes are expected to be completed by end of this month;
- (b) if so, the details thereof along with the rehabilitation programmes taken up and the stages of such programmes; and
- (c) the reaction of the CEC to grant permission on the said proposals?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a) to (c): As per available information, as on 13.8.2012, the Federation of Indian Mineral Industries (FIMI) has prepared and submitted the background information in respect of 41 mining leases to Indian Council of Forestry Research and Education (ICFRE). Out of these 41 above said proposals, on the basis of Resettlement and Rehabilitation (R&R) Plans prepared and submitted by ICFRE, Central Empowered Committee (CEC) has approved 13 R&R Plans in Bellary District and 3 R&R Plans in Chitradurga District. The Supreme Court has directed CEC to file a comprehensive report on the question of resumption of mining operations in category-A mines, giving schedule within which all statutory clearances would be made and the R&R Schemes implemented. Subsequent to this the Apex Court may consider to grant permissions for resumption of mining operations in those mines.